

NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

File No. NGT/PB/RG/2020/6/170 | 210
Dated: 19.03.2020

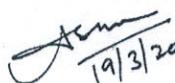
CIRCULAR

WHEREAS, in exercise of powers conferred by sub-section (3) of Section 4 of the National Green Tribunal Act, 2010 (19 of 2010), the Central Government, vide notifications no. S.O. 10003(E) dated 05.05.2011 and S.O. 1908(E) dated 17.08.2011, had specified certain places of sitting to exercise jurisdiction in the areas indicated. The said notifications were superseded vide subsequent notification bearing no. S.O. 2582(E) dated 10.08.2017, by which places of sitting were notified to exercise jurisdiction in the areas indicated against each.

WHEREAS, Pune Bench is getting functional w.e.f. 14th April, 2020 and in order to provide access to justice, in view of the observations of the Hon'ble High Court of Bombay in the Writ Petition No.22/2017, which equally applies to the UTs of Daman and Diu and Dadra and Nagar Haveli. The competent authority has approved that the jurisdiction of Daman and Diu and Dadra and Nagar Haveli will be at Pune Bench.

The modified list specifying the jurisdiction now stands as under:-

Serial number	Zone	Place of Sitting	Territorial Jurisdiction
1	Northern	Delhi (Principal Place)	Uttar Pradesh, Uttarakhand, Punjab, Haryana, Himachal Pradesh, Jammu and Kashmir, National Capital Territory of Delhi and Union Territory of Chandigarh
2	Western	Pune	Maharashtra, Gujarat, Goa ¹ with Union Territories of Daman and Diu and Dadra and Nagar Haveli ² .
3	Central	Bhopal	Madhya Pradesh, Rajasthan and Chhattisgarh.
4	Southern	Chennai	Kerala, Tamil Nadu, Andhra Pradesh, Telangana, Karnataka,


19/3/2020

Union Territories of
Pondicherry and
Lakshadweep.

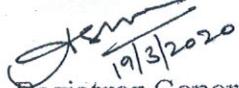
5

Eastern

Kolkata

West Bengal, Orissa,
Bihar, Jharkhand,
seven sister States of
North-Eastern region,
Sikkim, Andaman and
Nicobar Islands.

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- *Daman & Diu and Dadar & Nagar Haveli modified.*
 - 1. *In accordance with the order dated 11.10.2017 passed by the High Court of Bombay Bench at Goa. In Writ Petition No.22/2017*
 - 2. *On direction of Competent Authority in view of judgment in Writ Petition No.22/2017 passed by the High Court of Bombay Bench at Goa.*


19/3/2020
Registrar General
National Green Tribunal

Copy to:

1. Secretary, Ministry of Environment Forest & Climate Change New Delhi for information and necessary action at their end if required
2. PPS to Hon'ble Chairperson
3. PA to Hon'ble Members
4. PS to Registrar General
5. Ld. Registrar of WZB, Pune
6. PA to Dy. Registrar (Judicial)
7. Consultant (Judicial / Admin./Pro)
8. Court Masters
9. President NGT Bar Association
10. NGT Bar Notice Board
11. NGT Notice Board
12. Guard File NGT
13. NGT Website